

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI
OA NO. 781 of 2024**

IN THE MATTER OF:

MANISH JAIN

... APPLICANT

VERSUS

UNION OF INDIA & OTHERS

... RESPONDENTS

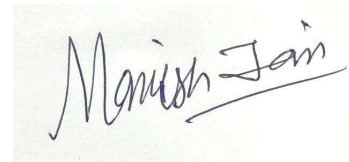
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DELHI

DATED:20.07.2026

THROUGH



APPLICANT

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CURRENT STATUS OF THE SITE

1. That the Applicant, due to unavoidable personal difficulties, could not file the affidavit within the given period. The delay is neither intentional nor deliberate but occurred due to bona fide reasons beyond the Applicant's control.
2. That the Flood Control Department of the Government of NCT of Delhi has constructed stone-pitched slopes along the banks of the River Yamuna at wazirabad and Jagatpur. It is pertinent to mention that, on the last date of hearing, the Municipal Corporation of Delhi (MCD) filed an affidavit stating that it requires certain permissions/No Objection Certificates (NOCs) for the construction of Fixed Compactor Transfer Stations (FCTs). Owing to the absence of such facilities, the nearby residents are constrained to dump their garbage along the banks of the River Yamuna, thereby causing continuous pollution and environmental degradation.
3. That it is further submitted that the Municipal Corporation of Delhi (MCD) and the other concerned authorities have failed to erect a boundary fence of approximately 7–8 feet in height along the banks of the River Yamuna. The absence of such fencing has

enabled nearby residents and other persons to indiscriminately dump household garbage, municipal waste, industrial/factory waste, and other refuse on the riverbank, thereby causing environmental pollution and degradation of the Yamuna River.

4. That it is further submitted that, in the first week of July 2026, the Hon'ble Chief Minister of Delhi visited the banks of the River Yamuna as part of a cleanliness drive. While the Applicant appreciates the efforts undertaken by the MCD and the other concerned departments, the ground reality remains unsatisfactory, and the condition of the riverbanks continues to be deplorable. The measures taken so far are inadequate to address the persistent problem, which has necessitated the filing of the present Original Application (OA). (**ANNEXURE A/1:** copy of the current photographs of the site)

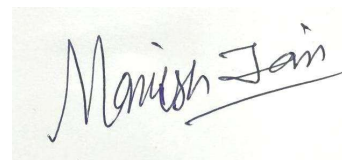
PRAYER:

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to direct the MCD and all other concerned departments to take appropriate, effective, and time-bound action to address the issues raised in the present Original Application (OA), in the interest of justice, environmental protection, and public welfare.

DELHI

DATED:20.07.2026

THROUGH



APPLICANT

Photographs of Yamuna Bank Dated: 16.07.2026

